

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 02

EXCISE Appeal No. 12405 of 2013-SM

[Arising out of Order-in-Original/Appeal No PJ-40-VDR-I-2013-14 dated 15.04.2013 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-I]

Sanghvi Forging & Engineering Ltd

...Appellant

224/6-7, Gidc Estate,
Waghodia,
Vadodara, Gujarat-391760

VERSUS

C.C.E. & S.T.-Vadodara-i

...Respondent

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

APPEARANCE:

None for the Appellant

Shri. Anand Kumar, Superintendent (Authorized Representative) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), SOMESH ARORA

FINAL ORDER NO.A / 11840 /2023

DATE OF HEARING:31.08.2023

DATE OF DECISION: 31.08.2023

SOMESH ARORA

None appeared for the appellant, however representation has been made along with copy of the NCLT order indicating that the matter has been settled through the NCLT order. Appeal has become infructuous, same is therefore allow to be withdrawn.

2. Appeal is dismissed as infructuous.

(Dictated & Pronounced in the open Court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

PALAK